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Central Administrative Tribunal
Principal Bench

O.A.No.578/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 15th day of May, 1998

Shri Anil Kumar Aggarwal
Ex. A.S.I. (Min.) No.2460/D
(in Special Branch)
s/o late Shri J.N.Aggarwal
r/o Govt. Qr. No.100, Type-II
P.S. Geeta Colony
Delhi. Applicant

(By Shri V.K.Goswami, Advocate)

Vs.

1. Commissioner of Police
Police Head Quarter
I.T.O., New Delhi.
2. Senior Addl. Commissioner of Police
(Intelligence)
Police Head Quarter
I.T.O., New Delhi.
3. Deputy Commissioner of Police
Head Quarter-III, P.H.Q.,
New Delhi.
4. Deputy Commissioner of Police
(Special Branch)
Police Head Quarter
I.T.O. Respondents
New Delhi.

(By Shri Raj Singh, Advocate)

O R D E R (Oral)

The applicant was working as A.S.I. (Min.) in Special Branch was dismissed from the service on 14.1.1998. An appeal against the order of dismissal has been submitted by the applicant on 19.1.1998 ^{and} is said to be pending for disposal with the appellate authority. In the meantime, the respondents had issued a notice, Annexure P-1 to the applicant for vacation of the Government Quarter allotted to him while in service. The applicant came before this Tribunal with this OA, seeking a direction that he be allowed to retain the Government

On

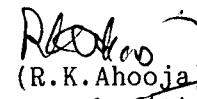
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quarter till the decision of the said appeal. The respondents have filed a reply though the same has not come on record as yet.

2. Today when the matter came up for hearing, the learned counsel for the respondents has stated that the respondents have no objection to allow the applicant to continue in the said quarter till such time his appeal is finally disposed of by the appellate authority. Since the respondents themselves are ready to grant the relief which the applicant has sought in this OA, I allow the OA and direct the respondents that the applicant may be allowed to continue in the said premisses till the disposal of his appeal.

The OA is disposed of as above. No Costs.


(R.K. Ahooja)
Member (A)

/rao/